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Central Administrative Tribunal
Principal Bench

O.A. No. 2164 of 2000

New Delhi, dated this the 18th October, 2000

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri S.P. Ahuja,
S/o Shri S.D. Ahuja,
Working as DSKP (Printing & Stationery),
Northern Railway,
Shakurbasti, Delhi. .. Applicant

(By Advocate: Shri S.K. Sawhney)

Versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Dy. Controller of Stores,
Northern Railway,
Shakurbasti,
Delhi.
3. Asst. Controller of Stores,
Northern Railway,
Diesel Shed,
Shakurbasti,
Delhi. .. Respondents

ORDER (Oral)

MR. S.R. ADIGE, VC (A)

Applicant impugns disciplinary authority's order dated 31.10.98 (Annexure A-1) and the Appellate Authority's order dated 2.8.99 (Annexure A-2).

2. Applicant's counsel Shri Sawhney states that applicant has submitted revision petition dated 13.8.99 (Annexure A-8) which remains undisposed of by respondents.

3. It is well settled ~~that~~ ^{by} several orders of the Tribunal ^{wherein} it has been held that the aforesaid

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remedy of revision petition has to be exhausted before applicant can approach the Tribunal.

4. In the light of the above, we dispose of this O.A. at the preliminary stage itself with a direction to respondents to dispose of applicant's ^{within three months} aforesaid revision petition dated 13.8.99 by means of a detailed, speaking and reasoned order, under intimation to applicant. If any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised. No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

gk